the Rubber Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

(iii) CARDAMOM BOARD

Shri Shafi Qureshi: Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

14.47 hrs.

RULES COMMITTEE

SECOND REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, I beg to move the following:

"That this House agrees with the Second Report of the Rules Committee laid on the Table on the 22nd June, 1967."

Some hon. Members *rose*—

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Second Report of the Rules Committee laid on the Table on the 22nd June, 1967."

श्री हुकम चन्द कछवाय (उज्जैन) : उपाध्यक्ष महोदय, सवालों के नोटिस की अवधि के सम्बन्ध में जो परिवर्तन किया गया है, उस से हमारे अधिकारों पर कुठाराघात होता है । अब तक यह स्थिति रही है कि सवाल करने के लिए हमें दस दिन की मियाद मिलती है, लेकिन अब हमें 21 दिन पहले नोटिस देना पड़ेगा और फिर हमें जवाब मिलेगा । अगर एक महीने का सेशन होगा, तो हमारे लिए एक समस्या पैदा हो जायेगी । कई विशेष घटनायें और बातें ऐसी होती हैं, जिन के लिए इतना लम्बा नोटिस नहीं दिया जा सकता है । इस परिवर्तन से हमारा अधिकार छिन जायेगा ।

Mr. Deputy-Speaker: The Rules Committee has taken all these things into consideration. If you have any grievance against it, you can refer the matter to the Rules Committee for revision. That is the only solution.

श्री प्रकाशवीर शास्त्री (हापुड़) : ऐसी बात नहीं है । आप इस रिपोर्ट पर सदन की मुहर लगाने जा रहे हैं । उसके बाद यह व्यवस्था अन्तिम हो जायेगी और तब कोई अपील करता रहे, उस पर निर्णय हो, न हो । अब तक स्थिति यह है कि दस दिन की सूचना देने पर सामान्य प्रश्न को स्वीकार कर लिया जाता है । लेकिन अगर 21 दिन की अवधि निश्चित कर दी जाती है, तो जब सदन का अधिवेशन समाप्त होने लगेगा, उस समय कठिनाई उत्पन्न होगी । उस समय यह 21 दिन की अवधि तो उपलब्ध नहीं होगी और अगर हम अल्प-सूचना प्रश्न भेजते हैं, तो उस के सम्बन्ध में नियम यह है कि मिनिस्टर चाहे, तो उस को स्वीकार करे और चाहे, तो उस को स्वीकार न करे । अब तक का हमारा

[श्री प्रकाशवीर शास्त्री]

अनुभव यह है कि मिनिस्टर अधिकांश अल्प-सूचना प्रश्नों को स्वीकार नहीं करते हैं। इस के विपरीत सामान्य प्रश्नों की स्वीकृति अध्यक्ष पर निर्भर करती है और कोई सामान्य प्रश्न स्वीकृत होने पर मंत्रालय को उसका जवाब देने के लिए निश्चित रूप से बाध्य किया जा सकता है। इसलिए मेरा निवेदन है कि सामान्य प्रश्नों के नोटिस की अवधि को दस दिन ही रहने दिया जाये और उस में कोई परिवर्तन न किया जाये।

श्री रणधीर सिंह (रोहतक) : मैं शास्त्री जी से इत्तिफ़ाक करता हूं। सब सदस्य यह समझते हैं कि 21 दिन का टाइम ज्यादा है। इस लिए इस को पहले की तरह दस दिन ही रहने दिया जाये। दिस रिपोर्ट शुड बि सेन्ट बैक टु दि कमेटी। इट शुड नाट बि पास्ड।

श्री अ० सिं० सहगल (बिलासपुर) : उपाध्यक्ष महोदय, पिछले पंद्रह वर्षों से जिस नियम के अधीन् आज तक इस सदन का काम चला है, आज कौन सी ऐसी स्थिति उत्पन्न हो गई है, जिसमें उस नियम को बदलने की जरूरत पड़ी है। मैं यह जानना चाहता हूं कि ऐसी कौन सी दिक्कतें पेश आई हैं, जिन की वजह से नोटिस के पीरियड को दस दिन के स्थान पर इक्कीस दिन किया जा रहा है। मैं आप से और इस हाउस से यह निवेदन करूंगा कि दस दिन की मियाद को जारी रखना चाहिए। मान लीजिए कि एक महीने का सेशन है। उस के शुरू होने के कुछ दिन बाद अगर हम कोई सवाल भेजना चाहते हैं, तो इक्कीस दिन न होने की वजह से हम कोई भी प्रश्न नहीं भेज सकेंगे। इसलिए इस दिक्कत को दूर करने के लिए दस दिन का समय ही जारी रहना चाहिए।

Shri Kanwar Lal Gupta (Delhi Sadar): Sir, I rise on a point of order....

Shri Randhir Singh: How can he speak on this? He is a member of the Rules Committee; he is an interested party.

Mr. Deputy-Speaker: You are a member of the Rules Committee.

Shri Kanwar Lal Gupta: I want to rise on a point of order.

Mr. Deputy-Speaker: No, no.

श्री यशवन्त सिंह कुशवाह (भिंड) : श्रीमन् शास्त्री जी ने जो विचार व्यक्त किए हैं मैं उस से सहमत हूं और जो यह संशोधन पेश किया जा रहा है नियमों में उस में जो कठिनाई है, सारे सदस्यों के अधिकारों पर जो कुठाराघात होगा उस का मैं भी विरोध करता हूं। इसलिए मैं प्रस्ताव करता हूं कि इस रिपोर्ट को रूल्स समिति के पास पुनर्विचार के लिए वापस किया जाय।

Shri E. K. Nayanar (Palghat): I agree with some of the points of the hon. Members. Some amendments have been made in the rules. We want more explanation from the members of the Rules Committee as to why they extended the period of 10 days to 21 days.

डा० राम सुभग सिंह : श्रीमन्, शास्त्री जी ने, कछवाय जी ने, रणधीर सिंह जी ने, सरदार अमर सिंह सैगल ने तथा और माननीय सदस्यों ने जो यह कहा कि दस दिन के बाद तिथि बढ़ाकर 21 दिन की जा रही है, वैसी बात नहीं है। न्यूनतम तिथि दस दिन की ही रहेगी। अधिकतम 21 दिन का किया गया है और यदि वह इस को पढ़ें तो स्पष्ट हो जायगा।

Shri Nath Pai (Rajapur): Mr. Deputy-Speaker, Sir, I am sorry that there is a misunderstanding of the rules which we have sought to amend. The practice has been, of course, that 10 days minimum notice must be given for a Question to be answered in the House. That rule has not been touched by us. But what was happening

was that on the first day of the session, a Member gave Questions for the whole of the session, say, he gives a Question on the 1st of May for the 8th of August. Now, this Question, when it comes to be answered in the House, becomes outdated—it has no relevance, no topicality—and, therefore, in order to see that Questions of immediate importance are taken up, this inordinately long period available to Members has been shortened. The maximum period in which you can give notice has been brought to 21 days. Let there not be any misunderstanding about it.

Some hon. Members rose—

Mr. Deputy-Speaker: After this explanation, no further discussion is necessary. He has made it clear.

Shri Hem Barua (Mangaldai): I want to say another thing. When this lunch hour was introduced, my hon. friend, Mr. Nath Pai, said that there was no use for introducing the lunch hour if we are to be condemned to the type of food that is served in the Parliament House cafeteria. We had the honour to visit the cafeteria one day and we submitted ourselves to the position of Guinea-pig' experiment there and after consuming the food what happened was that I will not say what happened to us. So, either you improve the food there or you cancel the lunch hour.

Mr. Deputy-Speaker: I will come to that later.

The question is:

"That this House agrees with the Second Report of the Rules Committee laid on the Table on the 22nd June, 1967."

The motion was adopted.

Mr. Deputy-Speaker: What have you to say regarding the lunch hour?

Shri Hem Barua: Either improve the food there or cancel the lunch hour.

Dr. Ram Subhag Singh: I have request to make the House. There i the Companies Tribunal (Abolition Bill on the Order Paper for considera tion and passing. This will have t be assented to by the President. would request the House to extend th time by one hour for the Governmen Business, that is, to 4 O'clock and th Private Members' Business may b taken up at 4 O'clock after this Bill i adopted.

Shri S. M. Banerjee (Kanpur): the intention of the hon. Minister that that Bill will start just now an it will be finished by four O'clock, h is mistaken. Sometimes we find th the formation of a tribunal is ther then, it is abolished, and we find th Government are oscillating betwee formation and abolition of tribunal So, we want enough time for the di cussion of this Bill. If the hon. Mini ter thinks that we would pass th Bill by 4 p.m. he is mistaken, and shall not be a party to that.

Shri N. C. Chatterjee (Burdwan Let us start it and then let us see.

Shri S. M. Banerjee: Let me decla it clearly even now that it will cont nue even on the 26th instant.

श्री अटल बिहारी वाजपेयी (बलराम-पुर) : अगर मान भी लिया जाय कि दूसरा बिजनेस चार बजे शुरू हो, लेकिन क्या यह जरूरी है कि यह बिल चार बजे तक खत्म हो जाना चाहिये। अगर खत्म नहीं हुआ और अधिक सदस्यों ने विवाद में हिस्सा लिया, तब क्या होगा ?

डा० राम सुभग सिंह : कांग्रेस वालों का टाइम दे देंगे।

Mr. Deputy-Speaker: I have note what the hon. Member has said. Le us start with it and let us see ho we proceed with it.